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കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

##### Labour and Skills (A)

G. O. (Rt.) No. 345/2017/LBR.

*Thiruvananthapuram, 18th March 2017.*

#### ORDER

Whereas, the Government are of opinion that an industrial dispute exists between Sri Nijo Alexander, Milchkin Technologies Pvt. Ltd., Ground Floor, Kannan Archade, Opposite to Krishnan Kovil, Tholikkode P. O., Punalur-691 333 and the workman of the above referred establishment Sri Arun, A. P., Aramam Mootil House, West Othara P. O., Thiruvalla, Pathanamthitta-689 101 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether Sri Arun, A. P. is eligible to get the arrears of pay and allowances by the employer of Milchkin Technologies Pvt. Ltd., Tholikkode, Punalur? If not what relief he is entitled to get?

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.*